



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 9 Vol. IX	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2020 ജൂൺ 23 23rd June 2020 1195 മിഥുനം 9 9th Mithunam 1195 1942 ആഷാഢം 2 2nd Ashadha 1942	നമ്പർ No. } 25
---------------------	---	---	-------------------

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDER

G. O. (Rt.) No. 357/2020/LBR.

Thiruvananthapuram, 18th March 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Chandrasekharan (Babu), Proprietor, Renaissance Graphic (Unic Arts), Ullayampilly Road, Kurunthottiparambu, Perumpadanna-683 513 and the workman of the above referred establishment Sri. Bijesh, K. R. s/o Rajan, Koraniyilparambu, Kaitharam, North Paravur in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment of Sri Bijesh, K. R., Machine Operator Cum Painter, Renaissance Graphics, North Paravoor by the Proprietor of Renaissance Graphics (Unic Arts), Ullayampilly Road, Kurunthottiparambu, Perumpadanna is justifiable or not? If not, what are the reliefs he entitled to get?”

By order of the Governor,

SHIBU, R.,
Under Secretary.